

ITEM NO.66

COURT NO.12

SECTION II

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 4673/2015

(Arising out of impugned final judgment and order dated 16/04/2015
in BA No. 3187/2014 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

INDRESH KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(with appln. (s) for permission to place addl. documents o
n record)

Date : 03/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. K.T.S. Tulsi, Sr. Adv.
Ms. Priyanka Agarwal, Adv.
Mr. Amrendra Singh, Adv.
For Mr. Raj Kamal, AOR

For Respondent(s)

Ms. Meenakshi Grover, Adv.
Mr. Kumar Parimal, Adv.
Ms. Ranjana Narayan, Adv.
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on Friday, the 7th August, 2015.

Signature Not Verified

Digitally signed by

(R.NATARAJAN)

(SNEH LATA SHARMA)

Gulshan Kumar Arora

Date: 2015.08.05

15:02:32 IST

Court Master

Court Master

Reason: